

24.09.2020.

Present: Sh. Alok Kumar Sen Gupta and Sh. Suraj Prakash, counsels for the applicant Dr. P. Dasgupta.
Ms. Shashi Vishwakarma, PP for the non-applicant/CBI with consultant Sh. C.K. Sharma.

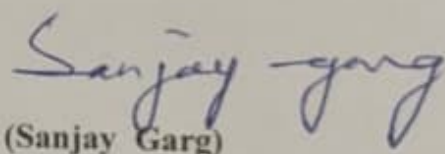
Today, the present application under Section 452 Cr.P.C. was fixed for physical hearing in the court. However, an application moved by the counsel for the applicant seeking exemption from physical hearing and praying for virtual hearing has been received on court e-mail. Accordingly, the application has been taken up through video conferencing.

PP for the CBI has informed that the CBI has already filed appeal against judgment dated 14.08.2019 before the Hon'ble High Court on 21.08.2020 vide dairy No.662111.

The counsel for the applicant submits that he could not visit the court to assist the Ahlmad for identification/flagging of the relevant documents due to spike in the cases of Covid-19. He seeks three weeks time to do the needful.

At request, the application be re-listed for consideration on **17.10.2020**.

A copy of the order be sent to the computer branch for uploading the same on website.



(Sanjay Garg)

Special Judge (PC Act) (CBI) -18,
Rouse Avenue District Courts,
New Delhi/24.09.2020.

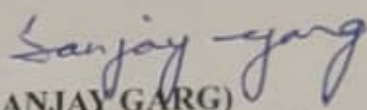
24.09.2020

Present: Ms. Shashi Vishwakarma, PP for the CBI with consultant Sh. C. K. Sharma.
Proceedings against accused Nos. 2 & 9 have abated.
None for accused Nos. 1, 3 to 8 and 10.

The matter is at the stage of prosecution evidence. None has appeared on behalf of accused Nos. 1, 3 to 8 and 10 despite waiting for considerable time. Since it has been specified in the office order No. E-10559-10644/Power Gaz/RADC/2020 dated 28.08.2020 that the evidence in the contested cases is not to be recorded till further orders, no adverse order is being passed today.

Re-list on 03.11.2020.

A copy of the order be sent to the computer branch for uploading the same on the website.


(SANJAY GARG)
Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/24.09.2020.